

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-38/2022/372/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 19th January, 2024.

Sub:- **Restricted holiday.**

Ref:- Letter No. DJG/138 Dated 09.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 17.01.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 12.01.2024 till the morning of 18.01.2024.** The Additional District & Sessions Judge, Goalpara and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-38/2022/373/A, dated 19.01.2024

Copy to:

✓. The Project Manager, Gauhati High Court.

19/1/24
REGISTRAR (VIGILANCE)